

(a) whether Housing and Urban Development Corporation has decided to provide credit to employers in industries for construction of staff quarters; and

(b) if so, salient features of the scheme?

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH): (a) Yes, Sir.

(b) The salient features of the scheme are as follows:—

(i) Loan assistance to the extent of 70 per cent of the total project cost (including the cost of developed land) can be made available by HUDCO to the employers in public and private sector for the construction of houses for their EWS/LIG employees on rental basis.

(ii) The loan will have to be repaid within a period of seven years from the date of release of the first instalment and will carry an interest of 11½ per cent (minus ½ per cent for timely repayments).

(iii) The house rent recovery from the allottees by the employers will not exceed 15 per cent of their emoluments

Autonomous body for agricultural aviation

***396. SHRI PRABODH CHANDRA:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether a study by Air India has suggested the setting up of an autonomous body for agricultural aviation in the country; and

(b) if so, reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND

IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) Yes, Sir.

(b) A similar suggestion was made by the Public Accounts Committee. A comparative study of the operational charges per acre of an autonomous public sector undertaking and a Govt. unit was then made. It was found that the operational charges would be higher in the case of an autonomous corporation. Since in the matter of agro-aviation operational charges would have to be as low as can be borne by the farmer, it was decided to continue the existing Government unit and expand it suitably.

Democratisation of fishing zones

***398. SHRI SHANKERRAO SAVANT:**
SHRI VASANT SATHE:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to the reply given to Unstarred Question No 791 on the 19th January, 1976 and state the progress made in demarcation of fishing zones for the benefit of ordinary fishing boats and fishing boats equipped with apparatus for deep-sea fishing?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): The question of delimitation of fishing zones among unmechanised, small mechanised and large mechanised craft was discussed at the 10th meeting of the Central Board of Fisheries held on the 22nd and 23rd March, 1976. It was decided that the question should be examined further by a committee to be constituted for the purpose.

Subsidiary company on oil palm plantation in Kerala

***399. SHRI C. K. CHANDRAPPA:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether Central Government have taken the final decision regarding